

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This the **25th** day of **MAY 2018**.

ORIGINAL APPLICATION NO. 484 OF 2018

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

1. Mahesh Prasad Agarwal, aged about 62 years, S/o Late K.L. Agarwal, R/o 33-A/1, Attarsuya, Allahabad.

.....Applicant

VERSUS

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi-110001.
2. The Divisional Railway Manager, Northern Railway, Hazaratganj, Lucknow-226001.
3. Senior Divisional Engineer (Cord), Northern Railway, DRM's Office, Hazaratganj, Lucknow-223001.
4. Senior Divisional Personnel Officer, Northern Railway, DRM's Office, Hazaratganj, Lucknow-226001.

.....Respondents

Advocate for the Applicant : Shri A K Pandey

Advocate for the Respondents : Shri G K Tripathi

ORDER

The present Original Application has been filed where the applicant seeks quashing of the letter dated 20.12.2012 where the respondents have denied the payment of leave encashment amounting to Rs. 10,333/- to the applicant from the period 19.05.2011 to 30.05.2011.

2. Heard Shri A K Pandey, learned counsel for the applicant who submitted that in reply to the legal notice the respondents have replied that the same has been received after order of dismissal but

he submitted that there are documents on record which shows that he had submitted an application which has duly been acknowledged by the respondents. Therefore, he also submitted that the Original Application may be disposed of at this stage by directing the competent authority amongst the respondents to decide the representation pending unanswered before them by passing a reasoned and speaking order.

3. Shri Girijesh Kumar Tripathi, counsel appears and accepts notice on behalf of the respondents. He did not object to the disposal of the OA on the above ground.

4. Considering the ad-idem between the parties, and without going into the merit of the case, the O.A. is disposed of with a direction to the competent authority, amongst the respondents, to decide the aforesaid pending representation by passing a reasoning and speaking order. Let the above exercise be carried out within a period of one month from the date of receipt of a certified copy of the order. Order so passed be duly communicated to the applicant.

5. The disposal of OA may not be construed as an expression on the merit of the case.

**(SANJEEV KAUSHIK)
MEMBER-J**

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